

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 9/AM13
HELD ON 30.05.2012
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. **9/87-NC-7/2012** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' held on **30.05.2012** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri S.S.Bose, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Deputy DGFT and Convener
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **8/AM13 held on 23.05.2012**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-45	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00275/AM12/DES-VII	Status: Deferred
NC No.: 9/AM13 Dated: 30.05.2012	Adv. Lic. No. 0310664163 dated 09.11.2011	RLA F. No. 03/95/040/00629/AM12	

Request: **Amendment in the description of Import Item No. 15.**

Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 29.05.2012. Comments of DIPP are awaited.

Deferred for two weeks.

Case No. A-46	NC No.: 9/AM13 Dated: 30.05.2012	Status: Deferred
SOLVAY SPECIALITIES INDIA PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/95/AM11/DES-VII	03/95/40/78/AM11	0310576558 dated 31.05.2010
01/87/50/417/AM11/DES-VII	03/95/40/699/AM11	0310606753 dated 16.12.2010
01/87/50/418/AM11/DES-VII	03/95/40/722/AM11	0310607344 dated 22.12.2010
01/87/50/6/AM12/DES-VII	03/95/40/1040/AM11	0310625324 dated 06.04.2011
01/87/50/7/AM12/DES-VII	03/95/40/1041/AM11	0310625334 dated 06.04.2011
01/87/50/33/AM12/DES-VII	03/95/40/1039/AM11	0310629087 dated 02.05.2011

Request: **Modification in the description of Import Item No. 1, 2 and 3 in above six
authorizations.**

advance

Decision: A copy of representation of firm for amendment in the description of Import Item No. 1 was forwarded to D/o C&PC on 15.02.2012. Further, the firm has requested for amendment in the description of Import Item No.2 and 3, which was also forwarded to D/o C&PC on 25.04.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-47	ELKAY CHEMICALS PVT. LTD.	HQ F. No. 01/87/050/00187/AM12/DES-VII	Status: Deferred
NC No.: 9/AM13 Dated: 30.05.2012	Adv. Lic. No. 3110049143 dated 11.07.2011	RLA F. No. 31/24/040/00216/AM11	

Request: Fixation of adhoc norms for the export product “Silicone Emulsion”.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 29.02.2012. This was followed by reminder to D/o C&PC on 03.05.2012 for furnishing comments. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-48	NC No.: 9/AM13 Dated: 30.05.2012	Status: Deferred
SOLVAY SPECIALITIES INDIA PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/162/282/AM12/DES-VII	03/95/40/58/AM12	0310637601 dated 21.06.2011
01/87/162/283/AM12/DES-VII	03/95/40/56/AM12	0310637554 dated 21.06.2011
01/87/162/285/AM12/DES-VII	03/95/40/57/AM12	0310638215 dated 23.06.2011

Request: Fixation of adhoc norms for the export product “Poly Ether Ether Ketone”.

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.05.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-49	SOLVAY SPECIALITIES INDIA PVT. LTD.	HQ F. No. 01/87/162/00318/AM12/DES-VII	Status: Deferred
NC No.: 9/AM13 Dated: 30.05.2012	Adv. Lic. No. 0310668223 dated 30.11.2011	RLA F. No. 03/95/40/600/AM12	

Request: Fixation of adhoc norms for the export product “Poly Ether Sulfone (PESU)”.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-50	NC No.: 9/AM13 Dated: 30.05.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/197/AM11/DES-VII	04/24/40/127/AM11	0410116566 dated 24.08.2010
01/87/50/205/AM11/DES-VII	04/24/40/144/AM11	0410116984 dated 06.09.2010
01/87/50/206/AM11/DES-VII	04/24/40/152/AM11	0410116993 dated 06.09.2010
01/87/50/198/AM11/DES-VII	04/24/40/125/AM11	0410116567 dated 24.08.2010
01/87/50/521/AM11/DES-VII	04/24/40/339/AM11	0410122663 dated 21.03.2011

Request: Review of NC's decision taken by NC in its Meeting No. 10/AM12 against five advance authorizations.

held on 08.06.2011

Decision: D/o C&PC was requested for early action vide OM dated 13.04.2012. This was followed by OM Reminder on 25.05.2012. Comments of D/o C&PC are awaited.

Deferred for four weeks.

Case No. A-51	NC No.: 9/AM13 Dated: 30.05.2012	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated 19.10.2009
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928 dated 25.03.2011
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442 dated 27.05.2011

Request: Enhancement in the quantity of Import Items.

Decision: D/o C&PC was requested for early action vide OM dated 13.04.2012. This was followed by OM Reminder on 25.05.2012. Comments of D/o C&PC are awaited.

Deferred for four weeks.

Case No. A-52	MANAKSIA LTD. (FORMERLY KNOWN AS HINDUSTHAN SEALS LTD.)	HQ F. No. 01/83/050/02009/AM08/DES-VII	Status: Deferred
NC No.: 9/AM13 Dated: 30.05.2012	Adv. Lic. No. 0210106398 dated 23.11.2007	RLA F. No. 02/24/040/00226/AM08	

Request: Amendment in the description of Import Item No. 1 mentioned against Export Product No. 2, 3, 4 and 5.

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.04.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-53	CHIRAG PACK (INDIA) PVT. LTD.	HQ F. No. 01/87/050/00201/AM12/DES-VII	Status: Deferred
NC No.: 9/AM13 Dated: 30.05.2012	Adv. Lic. No. 0310642777 dated 18.07.2011	RLA F. No. 03/94/040/00333/AM12	

Request: Amendment in the description and enhancement in the quantity of Import Item No. 5.

Decision: A copy of representation has been forwarded to D/o C&PC on 15.03.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

ONLINE CASES

Case No.: 10/13/87-ALC1/2011	Party Name:INK & PRINT	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status : Rejected
HQ File :01/87/050/00089/AM12/	RLA File :05/23/040/00061/AM12/	Lic.No/Date:0510294337 22.06.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	40169940	62/0- PRINTING BLANKETS WITH ALUMINIUM BAR MADE OF RUBBER THICKNESS 1.75 TO 1.90MM 3 TO 4 PLY	800.000	Sq. meter	2422720.00	53600.00 US\$
				Total	2,422,720.00	53,600.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	40169940	PRINTING BLANKETS MADE OF RUBBER THICKNESS 1.75 TO 1.90MM 3 TO 4 PLY	870.000	Sq. meter	2003615.00	44327.76 US\$	Value & Qty
				Total	2,003,615.00	44,327.76	

Decision: A D/L was issued to firm by DGFT on 20.01.2012 (on the basis of letter of DIPP dated 11.01.2012). This was followed by repeated Reminders on 22.03.2012 and 04.05.2012 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite repeated reminders to them, hence Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

Case No.: 23/15/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status : Deferred
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2	HQ File :01/87/050/00124/AM12/	RLA File :05/24/040/00118/AM12/	Lic.No/Date:0510295759 05.07.2011	Defer Date:13.06.2012
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 18.04.2012. Comments of D/o C&PC are awaited.				

3	Case No.:1/22/84-ALC3/2011	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/84/050/00162/AM12/	RLA File :11/24/040/00075/AM11/	Lic.No/Date:1110025235 15.07.2011	Defer Date:13.06.2012
	Decision: A D/L No. 46011/92/2011-PC.II dated 17.10.2011 was issued to firm by D/o C&PC. This was followed by reminders from DGFT on 15.11.2011 and 15.12.2011 giving 15 days time for submission of information. In response to above D/L the firm submitted its reply, a copy of which was forwarded to D/o C&PC on 14.03.2012. D/o C&PC after examining the reply of firm issued another D/L No. 46011/92/2011-PC-II dated 23.04.2012 stating that the reply of firm is not clear and specific and asked for submission of following information: “Details of production of export product under reference i.e. PP Woven Jumbo Bags (FIBCs) and corresponding consumption of raw materials in the year 2009-10, 2010-11 and 2011-12 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.” In view of above, Final Reminder has been issued to firm on 07.05.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

4	Case No.:8/19/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00163/AM12/	RLA File :04/24/040/00123/AM12/	Lic.No/Date:0410126763 03.08.2011	Defer Date:27.06.2012

Decision: D/o C&PC was requested for early action vide OM dated 13.04.2012. This was followed by OM Reminder on 25.05.2012. Comments of D/o C&PC are awaited.

Case No.: 10/34/87-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status : Rejected
HQ File :01/87/050/00260/AM12/	RLA File :03/95/040/00536/AM12/	Lic.No/Date:0310659423 13.10.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39042100	62/0- PVC COMPOUND	40000.000	K.G	2790000.00	60000.00 US\$
				Total	2,790,000.00	60,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042290	PVC RESIN	37376.000	K.G	1786647.70	38422.80 US\$	Qty
2	34040000	POLYETHYLENE WAX	372.000	K.G	32866.20	706.80 US\$	Qty
3	38123090	METHYL TIN STABILIZER	932.000	K.G	325035.00	6990.00 US\$	Qty
4	39140090	PLASTIC ADDITIVE (E P 728)	300.000	K.G	26505.00	570.00 US\$	Qty
5	39039000	PROCESSING AID	372.000	K.G	41515.20	892.80 US\$	Qty
6	28030010	CARBON BLACK	8.000	K.G	465.00	10.00 US\$	Qty
7	39039000	IMPACT MODIFIER	1868.000	K.G	212811.90	4576.60 US\$	Qty
				Total	2,425,846.00	52,169.00	

Decision: A D/L was issued to firm by DGFT on 06.03.2012. This was issued to firm by DGFT. This was followed by repeated Reminders on 03.04.2012 and 04.05.2012 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite repeated reminders to them, hence Committee decided to **reject**

the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

6	Case No.:12/38/84-ALC3/2011	Party Name:KARUR K.C.P.PACKAGINGS LIMITED,	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/84/050/00296/AM12/	RLA File :32/24/040/00037/AM12/	Lic.No/Date:3210050719 09.11.2011	Defer Date:13.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.			

7	Case No.:9/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00318/AM12/	RLA File :32/24/040/00044/AM12/	Lic.No/Date:3210051494 14.12.2011	Defer Date:13.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.			

8	Case No.:10/41/87-ALC1/2011	Party Name:SHOBIKAA IMPEX,	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00319/AM12/	RLA File :32/24/040/00045/AM12/	Lic.No/Date:3210051496 14.12.2011	Defer Date:13.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2012. Comments of D/o C&PC are awaited.			

9	Case No.:11/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00320/AM12/	RLA File :32/24/040/00043/AM12/	Lic.No/Date:3210051490 14.12.2011	Defer Date:13.06.2012

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 10.04.2012. Comments of D/o C&PC are awaited.

10	Case No.:14/43/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00342/AM12/	RLA File :04/24/040/00261/AM12/	Lic.No/Date:0410132364 30.12.2011	Defer Date:27.06.2012
	Decision: D/o C&PC was requested for early action vide OM dated 13.04.2012. This was followed by OM Reminder on 25.05.2012. Comments of D/o C&PC are awaited.			

11

Case No.:18/43/87-ALC1/2011	Party Name:EPP COMPOSITES PVT. LTD.,	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Rejected																					
HQ File :01/87/050/00346/AM12/	RLA File :24/24/040/00013/AM12/	Lic.No/Date:2410035171 04.01.2012	Defer Date:																					
Application: Request is for adhoc norms for following: <table><tr><th>SL.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39269099</td><td>62/0- FRP/ GRP Tanks, Cable Trays, Tubs, Ladders Etc.</td><td>180000.000</td><td>K.G</td><td>27000000.00</td><td>548223.35 US\$</td></tr><tr><td>2</td><td>84799040</td><td>62/0- FRVE Scrubber</td><td>20000.000</td><td>K.G</td><td>3000000.00</td><td>60913.71 US\$</td></tr></table>				SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39269099	62/0- FRP/ GRP Tanks, Cable Trays, Tubs, Ladders Etc.	180000.000	K.G	27000000.00	548223.35 US\$	2	84799040	62/0- FRVE Scrubber	20000.000	K.G	3000000.00	60913.71 US\$
SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																		
1	39269099	62/0- FRP/ GRP Tanks, Cable Trays, Tubs, Ladders Etc.	180000.000	K.G	27000000.00	548223.35 US\$																		
2	84799040	62/0- FRVE Scrubber	20000.000	K.G	3000000.00	60913.71 US\$																		

					Total	30,000,000.00	609,137.06
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	70191200	Glass Fibre	115000.000	K.G	10434400.00	211865.99 US\$	Value & Qty
2	39051990	Vinyl Ester Resin	115000.000	K.G	15651600.00	317798.98 US\$	Value & Qty
				Total	26,086,000.00	529,664.97	

Decision: A D/L No. 46011/20/2012-PC.II dated 16.03.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 03.04.2012 and 04.05.2012 giving 15 days time for submission of information. It was observed that firm failed to furnish information despite repeated reminders to them, hence Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

Case No.:12/45/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Rejected
HQ File :01/87/050/00363/AM12/	RLA File :02/24/040/00187/AM12/	Lic.No/Date:0210172425 13.01.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39011090	63/0- SILANE GRAFTED POLYETHYLENE COMPOUND XLPE (GRADE:GP SG-07)	115000.000	K.G	10716563.00	201250.00 US\$
2	39011090	63/0- CATALYST MASTER BATCH GRADE: GP SG- 07/01	6000.000	K.G	559125.00	10500.00 US\$
3	32064990	63/0- POLYETHYLENE MASTERBATCH GRADE GP SG BLACK	9500.000	K.G	1037044.00	19475.00 US\$

					Total	12,312,732.00	231,225.00
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LLDPE/LDPE AS STANDERED SPECIFICATION	115702.000	K.G	7701385.00	144626.94 US\$	Value & Qty
2	38123010	ANTIOXIDANT AS STANDERED SPECIFICATION	123.000	K.G	50404.00	946.56 US\$	Value & Qty
3	29310090	VINYL TRI METHOXY SILANE AS STANDERED SPECIFICATION	1389.000	K.G	665879.00	12504.77 US\$	Value & Qty
4	29096000	PEROXIDE AS STANDERED SPECIFICATION	86.000	K.G	27508.00	516.59 US\$	Value & Qty
5	39011010	LLDPE/LDPE AS STANDERED SPECIFICATION	5981.000	K.G	398139.00	7476.79 US\$	Value & Qty
6	38123010	ANTIOXIDANT AS STANDERED SPECIFICATION	69.000	K.G	28408.00	533.49 US\$	Value & Qty
7	29310090	DI-BUTYL-TIN-DILAURATE AS STANDERED SPECIFICATION	69.000	K.G	44273.00	831.41 US\$	Value & Qty
8	39011010	LLDPE/LDPE AS STANDERED SPECIFICATION	5704.000	K.G	379692.00	7130.37 US\$	Value & Qty
9	28030010	CARBON BLACK AS STANDERED SPECIFICATION	3876.000	K.G	385962.00	7248.12 US\$	Value & Qty
10	38123010	ANTIOXIDANT AS STANDERED SPECIFICATION	18.000	K.G	7497.00	140.79 US\$	Value & Qty
11	34049020	LUBRICANT/ PROCESS AID AS STANDERED SPECIFICATION	91.000	K.G	16551.00	310.81 US\$	Value & Qty
				Total	9,705,698.00	182,266.64	

Decision: A D/L No. 46011/12/2012-PC.II dated 16.03.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 03.04.2012 and 04.05.2012 giving 15 days time for submission of information. It was observed that firm failed to furnish information despite repeated reminders to them, hence Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

13	Case No.:18/46/87-ALC1/2011	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00381/AM12/	RLA File :24/24/040/00016/AM12/	Lic.No/Date:2410035264 16.01.2012	Defer Date:20.06.2012
	Decision: A copy of application was forwarded to D/o C&PC on 08.02.2012. However, Technical Representative of D/o C&PC requested for again sending a copy of application to them. Hence, it was decided to again send a copy of application to D/o C&PC.			

14	Case No.:1/44/87-ALC1/2011	Party Name:CHIRAG PACK (INDIA) PVT. LTD.	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00350/AM12/	RLA File :03/94/040/00921/AM12/	Lic.No/Date:0310677985 20.01.2012	Defer Date:13.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 02.02.2012. Comments of D/o C&PC are awaited.			

15	Case No.:14/46/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00377/AM12/	RLA File :32/24/040/00052/AM12/	Lic.No/Date:3210052342 20.01.2012	Defer Date:13.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.05.2012. Comments of D/o C&PC are awaited.			

16	Case No.:16/46/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00379/AM12/	RLA File :04/24/040/00283/AM12/	Lic.No/Date:0410132997 20.01.2012	Defer Date:27.06.2012
	Decision: D/o C&PC was requested for early action vide OM dated 13.04.2012. This was followed by OM Reminder on			

25.05.2012. Comments of D/o C&PC are awaited.

17	Case No.:2/45/87-ALC1/2011	Party Name:RIO CARE (INDIA) PRIVATE LIMITED.	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00353/AM12/	RLA File :03/95/040/00878/AM12/	Lic.No/Date:0310678496 24.01.2012	Defer Date:13.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

18	Case No.:3/48/87-ALC1/2011	Party Name:COSMO FILMS LTD	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00402/AM12/	RLA File :03/94/040/00898/AM12/	Lic.No/Date:0310678957 27.01.2012	Defer Date:20.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.05.2012. Comments of D/o C&PC are awaited.			

19	Case No.:24/49/87-ALC1/2011	Party Name:EUREKA CONVEYOR BELTINGS PVT. LTD.	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00433/AM12/	RLA File :13/24/040/00034/AM12/	Lic.No/Date:1310038668 03.02.2012	Defer Date:13.06.2012
	Decision: DIPP vide its letter dated 08.05.2012 has started that while examining the reply dated 27.03.2012 of firm, it was observed that they have indicated the item proposed for export vis-à-vis the consumption of various raw material but the consumption of Rubber Chemicals (Anti-oxidants, Accelerators, Retarders & Peptizers) has not been indicated. In view of above, the Committee decided to give firm 15 days time to furnish information regarding the past consumption of Rubber Chemicals (Anti-oxidants, Accelerators, Retarders & Peptizers), like other raw material, duly certified by a Chartered Accountant / Costs & Works Accountant/Jurisdictional Excise Authority.			

In view of above, Reminder has been issued to firm on 17.05.2012 giving 15 days time for submission of information.

20	Case No.:5/48/87-ALC1/2011	Party Name:BASRUR UNISEAL PRIVATE LIMITED.,	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00404/AM12/	RLA File :07/24/040/00438/AM12/	Lic.No/Date:0710086023 06.02.2012	Defer Date:13.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 23.05.2012. However, Technical Representative of DIPP requested for sending again a copy of reply to them. Hence, it was decided to send again a copy of reply of firm to DIPP.			

21	Case No.:9/1/87-ALC1/2012	Party Name:SHOBIKAA IMPEX,	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00477/AM12/	RLA File :32/24/040/00054/AM12/	Lic.No/Date:3210052818 07.02.2012	Defer Date:20.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2012. Comments of D/o C&PC are awaited.			

22	Case No.:27/49/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00436/AM12/	RLA File :32/24/040/00057/AM12/	Lic.No/Date:3210052905 10.02.2012	Defer Date:20.06.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.05.2012. Comments of D/o C&PC are awaited.			

23	Case No.: 5/51/87-ALC1/2011	Party Name:GARWARE POLYESTER LTD.	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00450/AM12/	RLA File :03/94/040/00949/AM12/	Lic.No/Date:0310681659 13.02.2012	Defer Date:13.06.2012
	Decision: A D/L No. 46011/49/2012-PC.II dated 23.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 17.05.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

24	Case No.: 7/1/87-ALC1/2012	Party Name:SUPER FLOORINGS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00475/AM12/	RLA File :05/24/040/00405/AM12/	Lic.No/Date:0510317557 13.02.2012	Defer Date:13.06.2012
	Decision: A D/L was issued to firm on 18.05.2012 (on the basis of letter of DIPP dated 08.05.2012) giving 15 days time for submission of information. Reply awaited from the firm.			

25	Case No.: 1/1/87-ALC1/2012	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00469/AM12/	RLA File :34/24/040/00028/AM12/	Lic.No/Date:3410033298 22.02.2012	Defer Date:13.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.04.2012. Comments of D/o C&PC are awaited.			

26	Case No.: 21/51/87-ALC1/2011	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00466/AM12/	RLA File :03/95/040/00957/AM12/	Lic.No/Date:0310685693 12.03.2012	Defer Date:13.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.04.2012. Comments of D/o C&PC are awaited.			

27	Case No.:1/3/87-ALC1/2012	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00004/AM13/	RLA File :04/24/040/00335/AM12/	Lic.No/Date:0410134731 14.03.2012	Defer Date:13.06.2012
Decision: A copy of application has been forwarded to D/o C&PC on 18.04.2012. Comments of D/o C&PC are awaited.				

28	Case No.:3/3/87-ALC1/2012	Party Name:POLY FLUORO LTD	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00006/AM13/	RLA File :07/24/040/00513/AM12/	Lic.No/Date:0710087070 19.03.2012	Defer Date:13.06.2012
Decision: A copy of application has been forwarded to D/o C&PC on 18.04.2012. Comments of D/o C&PC are awaited.				

29	Case No.:10/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00018/AM13/	RLA File :11/24/040/00008/AM11/	Lic.No/Date:1110026939 19.03.2012	Defer Date:13.06.2012
Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.				

30	Case No.:11/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00019/AM13/	RLA File :11/24/040/00076/AM11/	Lic.No/Date:1110026940 19.03.2012	Defer Date:13.06.2012
Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.				

31	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:13.06.2012

Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.

32	Case No.:13/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00021/AM13/	RLA File :11/24/040/00015/AM12/	Lic.No/Date:1110026942 19.03.2012	Defer Date:13.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

33	Case No.:2/3/87-ALC1/2012	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00005/AM13/	RLA File :05/24/040/00464/AM12/	Lic.No/Date:0510320621 21.03.2012	Defer Date:20.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 18.04.2012. Comments of D/o C&PC are awaited.			

34	Case No.:15/4/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00023/AM13/	RLA File :35/24/040/00039/AM12/	Lic.No/Date:3510037920 22.03.2012	Defer Date:20.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

35	Case No.:16/4/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00024/AM13/	RLA File :35/24/040/00040/AM12/	Lic.No/Date:3510037923 22.03.2012	Defer Date:20.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.04.2012. Comments of D/o C&PC are awaited.			

Case No.:14/4/87-ALC1/2012	Party Name:DISEASE CONTROL	Meet No/Date:9/87-ALC1/2012	Status:
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36		TECHNOLOGIES PRIVATE LIMITED,	30.05.2012	Deferred
	HQ File :01/87/050/00022/AM13/	RLA File :32/24/040/00068/AM12/	Lic.No/Date:3210053823 29.03.2012	Defer Date:13.06.2012
	Decision: A D/L No. 46011/08/2012-PC.II dated 30.01.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 04.05.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

37	Case No.:1/6/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00059/AM13/	RLA File :50/24/040/00014/AM12/	Lic.No/Date:5010001268 09.04.2012	Defer Date:20.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 04.05.2012. Technical Representative of D/o C&PC mentioned that the Export Product is covered under a SION. The Chairman, NC directed that the case be first examined on file.			

38	Case No.:2/5/87-ALC1/2012	Party Name:BILCARE LIMITED	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00031/AM13/	RLA File :31/83/040/00005/AM13/	Lic.No/Date:3110053824 18.04.2012	Defer Date:20.06.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 30.05.2012. Comments of D/o C&PC are awaited.			

39	Case No.:2/6/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00060/AM13/	RLA File :31/83/040/00009/AM13/	Lic.No/Date:3110053922 26.04.2012	Defer Date:13.06.2012
	Decision: A D/L No. 46011/66/2008-PC.II dated 02.04.2012 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 17.05.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

40	Case No.:1/9/87-ALC1/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00072/AM13/	RLA File :31/83/040/00261/AM12/	Lic.No/Date:3110054311 16.05.2012	Defer Date:20.06.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

41	Case No.:2/9/87-ALC1/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00073/AM13/	RLA File :31/83/040/00010/AM13/	Lic.No/Date:3110054312 16.05.2012	Defer Date:20.06.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

42	Case No.:3/9/87-ALC1/2012	Party Name:TRP SEALING SYSTEMS (INDIA) PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00074/AM13/	RLA File :31/83/040/00028/AM13/	Lic.No/Date:3110054336 17.05.2012	Defer Date:20.06.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

43	Case No.:4/9/87-ALC1/2012	Party Name:G B RUBBER PRODUCTS	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:20.06.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

RLA for sending the application expeditiously.

44	Case No.:5/9/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:9/87-ALC1/2012 30.05.2012	Status: Deferred
	HQ File :01/87/050/00076/AM13/	RLA File :31/83/040/00025/AM13/	Lic.No/Date:3110054382 22.05.2012	Defer Date:20.06.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
